

Secondly, in the light of Supreme Court's observations that education should be made a fundamental right of the citizens, the Government should react to it and introduce a suitable legislation in this regard. Therefore, I request you, Mr. Speaker, Sir, that you should direct the Government to make a statement not only on medicate education alone but also on the whole education system. Mr. Speaker, Sir, I understand that the entire House will be unanimous on it.

MR. SPEAKER: I feel that you have raised a very basic question. It should be discusses. But by an abrupt discussion, perhaps we can no tread on the right path. So, all the members who have such a proposal in their minds should give in writing to the hon. Minister. They should hold a discussion to do awa with the practice of taking capitation fees and other such scandals and expose the people who are involved in it. After that a comprehensive policy should be framed in this regard. There is no need to take any action at the super of the moment.

(Interruptions)

12.30 hrs.

RE. INCIDENTS OF KILLING IN
PILIBHIT IN U.P.

[English]

SHRI MOHAN SINGH (Deoria): Mr. Speaker Sir, with a heavy heart and in great distress I draw your attention to a serious issue. it has also been reported in newspapers. The terrorists massaced thirty innocent people in Pilibhit district of Uttar Pradesh. I strongly condemn this dastardly act. At the same time I would like to say that it is a bright example of Inneficiency of the

Uttar Pradesh Government and the Central Government and their lose hold on the law and order situation. A year ago also I and my friend Shri Satcypal Yadav had visited exactly the same site where such an unfortunate incident had taken place last year also. Some tourists had killed innocent people in Nigahighat under Puran Pur P.S. The Supreme Court had directed the Government to pay compensation to the families of the deceased. The Government of Uttarpradesh and the intelligence Bureau had said that the modus operandi adopted by terrorists suggest that they repeat an incident after a period of six months or a year. The police did not remain Vigilant as was expected of them. So the Uttar Pradesh police and the intelligence Bureau have failed utterly. I would like to charge that these innocent people were killed due to inefficency on the part of Government of Uttar Pradesh. On Fridayh some innocent people had gone to forest to collect some forest product. Forty of them were kidnapped. Only one out of them escaped sursresptiously. When a group of 200 people set out in search of those lost people, they found 30 dead bodies lying in between two rivers. I strongly codmon these incidents and demand a statement from the hon. Home Minister in the House. The Government is not cooperating with Uttar Pradesh Government in providing required strength of security forces to face the problem and when Uttar Pradesh Government demands sophisticated arms and ammunition of the type available with the terrorists. The Central Government does not provide such weapons. While the hon. Home Minister says that the Government supplies all that they asked for. The innocent people of Uttar Pradesh are being subjected to under handship in between conflicting statements of the Government of U.P. and the Central Government. While drawing the attention of the august House to this matter of urgent public importance I demand a statement from the hon. Home Minister in this regard. I would also like to know as to what measures

the Government is going to take on deteriorating law and order situation in Uttar Pradesh on which the State Government has no control and where the terrorists call the shots. What steps the Government is going to take to check the growing menace of terrorism in Uttar Pradesh. I demand a statement from the hon. Minister in this regard in the House. *(Interruptions)*

SHRI STAYA PAL SINGH YADAV (Shahjahanpur): Mr. Speaker, Sir, I had gone to Pilibhit with Shri Mohan Singh on 31 July and as such could not attend Parliament even yesterday. We had gone to Puranpur to make an on the spot assessment of the incident. My district is adjacent to Pilibhit. The most dangerous thing and matter of concern is in Puranpur. That there is so much terror that even during day time the roads were a deserted look. This incident took place on Friday *(Interruptions)* People belonging to 'destakara' community in our area collect 'Katava' fruit from the forest and sell them in the market. Three days before Friday when these people went to forest, terrorists manhandled them and drove them out of the forest. They warned them that they would not allow anyone enter the forest. Even then the police and the Government did not take any action. Had the Government swung into action three days ago, the terrorists could have been nabbed. Last time when I along with Shri Mohan Singh visited the Gurdwara of the area Sikhs had told us that 11 of their innocent people had been killed at the same time and at the same spot. They had warned that if no punishment was given to the culprits, serious incidents would take place in Pilibhit. *(Interruptions)* Sir, neither the State Government nor the Central Government took any action. Despite this incident the PAC, the CRPF or the police did not take any steps to check such incidents. Within the first week of July a boy was killed in tehsil headquarters. Sir, a number of such incidents take place. Neither the Government of U.P. nor the Central Government has

been doing anything. Therefore, I demand a statement from the hon. Home Minister in this regard and request him to take some concrete steps for this.

DR. P.R. GANGWAR (Pilibhit): Mr. Speaker, Sir, the Central Government is responsible for the heart rending terrorist activity which recently took place in Pilibhit. It is because the State Government had demanded modern and sophisticated weapons from the Central Government to meet the challenge of terrorism in the area but the Central Government has not so far provided the arms. Therefore, it is my request that the Government should understand the urgency and provide sophisticated weapons to the State Government immediately. *(Interruptions)* At the same time I press my condolence to the affected people, May God grant them strength to forbear it.

MR. SPEAKER: If all of you speak at the same time, I cannot hear anything.

(Interruptions)

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I have talked to the Chief Minister of Uttar Pradesh on phone regarding the Pilibhit incident. He himself has left Lucknow today morning at 9.00 AM for the affected area in Pilibhit.

Mr. Speaker, Sir, in view of the gravity of the situation Shri Advani has decided to depute a three member delegation to the affected areas tomorrow to make an on the spot assessment. The House should have condemned the incident unanimously but it was not done. *(Interruptions)* When the act of terrorism took place the whole House was thinking about it, but when the poor people were killed nobody was ready to condemn the incident. *(Interruptions)*

Mr. Speaker, Sir, the Minister of Home affairs is present here, I would like to say that

the way the menace of terrorism is growing in States, it should be viewed as a national problem. The Chief Ministers of the concerned States should be called in a meeting to frame a comprehensive policy. The Eighty companies of the CRPF were demanded by the Government of U.P. in which place only forty one companies have been debuted. The Minister of Home Affairs should confirm it. There are 612 companies in Punjab, 106 companies in Delhi, 64 companies in Assam, but only 41 companies have been deployed in U.P. At the same time only 20 companies of P.A.C. are being sent to Uttar Pradesh.

Mr. Speaker, Sir, I would like to state that the U.P. Government is appealing to the Central Government that the terrorists have modern weapons with them so the Central Government should also provide these weapons to the U.P. Governemnt on cash basis is if it cannot provide them on credit. As per U.P. Governemnt.

Sir, my third point is that the adjoining border between U.P. and Nepal extends to 770 km. The terrorists run away to Nepal after committing the crime. It is our long repeated apeeel to seal the border I would like to know as to why no action has yet been taken in this regard.

MR. SPEAKER: You please conclude you are going in detail.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I would like to say that U.P. Government spent Rs. 36 crore last year and it has made a provision of Rs. 20 core this year. What is the policy of the Central Government in this regard. Through you, I would like to say to the Home Minister that U.P. Government is fighting against the terrorism with maximum use of its limited resources. The Home Minister should clarify the Government's stand in the House regarding its plan in this regard. (Interruptions)

[English]

MR. SPEAKER: Now if you really want to deal with the subjects and if you deal with the subjects only from a political angle, It become highly difficult. Please take a view which is really balanced and correct and which can really help us all State Governments, Central Government and everybody - to solve the problem. Do not try to just shift the responsibility from one to the other.

(Interruptions)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, first you give us the opportunity to speak. (Interruptions)

MR. SPEAKER: I have allowed only those Members who are likely to have some information. Those Members who are not likely to have any information, there is no point in their participating in it. I am not interested in speaking. I am interested in getting the response from the Governments as to what can be done in the matter. There are other Members who want to raise important issues. Please do not get stuck on only to one issue and leave aside other issues.

(Interruptions)

SHRI LOKANATH CHOUDHURY: I want to make a submission.

MR. SPEAKER: You are not likely to have the information.

(Interruptions)

SHRI LOKANATH CHOUDHARY: Just as you have spoken about your views, I am exactly going to hit on that. (Interruptions)

Sir, 29 people are killed. It was found

after three days that they had been killed. This area has been infested with militants since long. The State Government should have taken precautions there. It is not just shifting the responsibility to the Centre. (Interruptions)

MR. SPEAKER: Let us not discuss it like that.

SHRI LOKNATH CHOUDHARY: There are two aspects. Here the State Government is saying that the Centre has not dealt with the situation. But before the Minister speaks, the U.P. Government will have to explain why sufficient precautionary measures were not taken when there has been occurrence of such events several times before in U.P. By just shifting the responsibility to the Central Government and the Central Government shifting the responsibility to the State Government, this horrible thing cannot be stopped. That is exactly the point. The point is, the responsibility of the U.P. Government is to protect the people and the Centre's responsibility is to help the State Government by giving weapons. (Interruptions)

MR. SPEAKER: You take your seat. It is not necessary to discuss all these things.

SHRI LOKANATH CHOUDHURY: We want to know under what circumstances this incident took place and what precautions were taken by the U.P. Government after so many incidents that took place.

[Translation]

SHRI LAL K. ADVANI (Gandhi nagar): Mr. Speaker, Sir, I fully agree with your views that whenever such incidents take place and we raise them in the House, we should not see them from political angle. since the terrorism is gradually increasing and spreading, Now it is not only the problem of J&K and Punjab but it is spreading in other parts of the country also. This trend of

growing terrorism proves that it is not an ordinary crime rather it is a special category of crime. It is difficult for a Government or an authority to deal with it alone successfully. We have already witnessed the gravity of this crime in various parts of the country. A very high official of Army became the victim of terrorism in Maharashtra, the former Prime Minister of our country also met the same fate in Tamil Nadu so our hon. Member presenting both aspects has made a statement in the beginning itself. In the statement, on the one hand he expressed his concern over this incident, and on the other hand he mentioned all those difficulties which U.P. Government is facing in fighting terrorism. it seems to me that it has laid a bated pressure. But later part of his statement was bound to raise reactions from here also. We are not fully equipped for the discussion on U.P. Government because none can answer it on behalf of the U.P. Government. Of course, we can ask some questions from the Central Government in this regard whether U.P. Government has had a dialogue with it in this connection and what is the reaction of the Central Government to that?

Shri Khurana has stated three four main points in this regard. He pointed out that U.P. Government has been making us aware of the problem for the last 6 months. That area of Pilibhit or the entire tarai region has been suffering from the malady of terrorism because when pressure has been mounted on terrorists, specially in Punjab, they took shelter in tarai region. The U.P. Government says that it does not have sophisticated and automatic weapons or forces in required number. That is why it has continuously been demanding Central assistance in this regard.

We have to talk to Nepal Government in regard to Nepal border. I myself had requested the Nepalese Prime Minister when he visited India. I think it will be better if the hon. Home Minister makes a statement in the House regarding these things. The U.P.

Government is trying its best to combat terrorism with in its capacity keeping in view the rapid growth of terrorism in the region. But it should get Central assistance in required quantity. I hope that the Home Minister would inform the House in detail in this regard.

THE MINISTER OF HOME AFFAIRS (Shri S.B. Chavan): regarding the incident that has taken place there, I will make a statement today in the evening in case I gather the complete details today, if I am not also to do it, to day then I will definitely make a statement tomorrow with all the details, But the things which are being talked here are of very detailed nature. I cannot make a statement soon in the House if I have to cover all the information such as areas affected areas by terrorism, its consequences, nature of cooperation between Central Government and the concerned State Government etc. *It will need a lot of time.*

However I would like to make it clear that none should have a feeling that there is any kind of difference of opinion between the Central Government and the State Government to combat terrorism. I would like to say that none should have such a confusion in his mind that Central Government is adopting a discriminatory attitude in providing assistance to the U.P. Government we have tried our best to assist the State Government as much as we can. I myself have gone there. I went there because I heard something serious regarding Pilibhit incident. After viewing the entire situation we provided automatic weapons as much as we could. Their demand may be for more weapons and other States are also demanding sophisticated weapons, but there is always a limit and according to that we have tried to supply these weapons to them. Companies of para-military forces are demanded. Now a stage has come when we

do not have a single company with us either for rest, or for training. We have sent all the companies to different States. The State to which our companies are sent

SHRI RAJVEER SINGH(Aonla): Mr. Speaker, Sir through you, I demand that if the Government cannot provide Central forces to U.P. it should send back companies of P.A.C. deployed here. Will these companies be sent back?

SHRI S.B. CHAVAN: We have sent maximum number of companies to U.P. As many as 40-45 companies have been sent there. The State Government had also its own companies. This is such a trival issue about which it is not possible for me to give complete information now. As far as this incident is concerned, I shall make a statement in this regard tomorrow. Mr. Speaker, Sir, I would like to say one more thing. Before the hon. Members discuss the Audhya issue here and I react to it. I would like to say that after collecting information I shall myself make a statement on this issue.

SHRI LAL K. ADVANI: Mr. Speaker, Sir, I would like to submit that the hon. Minister of Home Affairs should give information in regard to the incident that took place in Pilibhit 3 days ago. Extremism has spread in this region and the incidents of extremism have been taking place for the last one year. We have all along been receiving information that Uttar Pradesh is being neglected. How much assistance was given by the Centre? If the hon. Minister given us information about it, we will be in a position to assess the situation.

SHRI RAJ NARAIN (basgaon): Mr. Speaker, Sir, Shri Sudhir Prasad, son of an I.A.S. officer working under the Central Government has passed the IAS examination in 1990 on the basis of a false Scheduled Caste certificate.

[MR. DEPUTY SPEAKER *in the Chair*]

12.57 hrs.

Mr. Deputy Speaker, Sir, Shri Sudhir Prasad had appeared in the I.A.S. examination in 1987, 1988 and 1989 as a general category candidate. He could not succeed in these examinations. Thereafter he appeared in the I.A.S. examination in 1990 as a Scheduled Caste candidate. Shri Sudhir Prasad arranged a false Scheduled Caste certificate from the District Magistrate, Aligarh. The Union Public Service Commission has been informed by various means that Shri Sudhir Prasad has got Scheduled Caste certificate by foul means for appearing in I.A.S. examination of 1990. In the application forms of I.A.S. examination of 1987, 1988, 1989 and 1990 Shri Sudhir Prasad has given different place of birth viz, Gorakhpur., Raegbareli, Aligarh and Agartala. His application forms for the said examinations are available with the Union Public Service Commission even today. This indicates that right from the beginning Shri Sudhir Prasad has been deceiving the Union Public Service Commission by mentioning different place of birth. The District Magistrate, Aligarh has informed to the Department of Personnel, Government of India and the Union Public Service Commission that the caste certificate submitted by Shri Sudhir Prasad is completely false. The District Magistrates of both Gorakhpur and Aligarh have given in writing to the Department of Personnel, Government of India and the Union Public Service Commission that Shri Sudhir Prasad has tried to avail illegal benefits by producing Scheduled Caste certificate in I.A.S. examination of 1990. Therefore, his examination should be cancelled and legal action should be taken against him on the charges of forgery. On the basis of these reports and after verification on the facts the Union Public Service Commission has given a notice to Shri Sudhir Prasad as to why

should not his I.A.S. examination of 1990 be cancelled. On this Shri Sudhir Prasad filed a case in the Central Administrative Tribunal, Allahabad and got a decree issued that the Union Public Service Commission should decide his case within one month. The case of Shri Sudhir Prasad is yet to be decided by the Union Public Service Commission. If the Union Public Service Commission does not decide the case of Shri Sudhir Prasad by 5 August 1992 as directed by the Central Administrative Tribunal, Allahabad he will be sent for I.A.S. training against the rules. This will create discontent among the people belonging to Scheduled Castes.

Therefore, it is expected from the Government of India that action in this matter of urgent public importance would be taken on a priority basis. Shri Sudhir Prasad had availed all three chances of appearing in I.A.S. examination in 1987, 1988 and 1989 and in 1989 he could not succeed in them. Then by submitting a false Scheduled Caste certificate he passed I.A.S. examination in 1990. It is clear from the reports of the District Magistrates of Gorakhpur and Aligarh that Shri Sudhir Prasad does not belong to a Scheduled Caste. Therefore, he deserves stern action by the Government. Therefore, I demand that the Government should make a statement in the House in this regard and cancel his candidature and also take stern action against him.

◆ SHRI RAM VILAS PASWAN (Rosera):
Mr. Deputy Speaker, Sir, I have given a notice that working class journalists are on strike for implementing the report of Bachchawat Wage Board and for setting up of a permanent wage machinery instead of constituting a wages board after every 10 years. The number of journalists for reporting in the Parliament is also very less. When our party was in power, as a Minister of labour, I had said that the recommendations of the Bachchawat Wage Board would be

implemented. For the first time, I had sent the then Attorney General to Supreme Court and asked him to implement the Bachchawat Wage Board Report. The journalists who are on strike demand that a permanent wage structure should be set up for it.

I had told Shri Ghulam Nabi Azad that it is case of all journalists. It is not a matter of party-politics. Most of the owners of newspapers are not implementing the recommendations of the Bachchawat Wage Board. The journalists are demanding that a permanent wage structure should be set up for them, which would increase their salary automatically with the rise in prices.

I would like to know the action taken or proposed to be taken by the Government in this regard.

13.02 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule III of the Rules and Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Plantations Labour (Amendment) Bill, 1992, which has been passed by the Rajya Sabha at its sitting held on the 30th July, 1992."

13.03 hrs

[English]

PLANTATIONS LABOUR (AMENDMENT)
BILL AS PASSED BY RAJYA SABHA

SECRETARY GENERAL: sir, I lay on the Table the plantations labour (Amendment) Bill, 1992 as passed by Rajya Sabha.

13.031/2 hrs.

COMMITTEE ON PAPERS LAID ON THE
TABLE THIRD AND FORTH REPORTS
AND MINUTES

SHRI CHHEDI PASWANI (Sasaram):
Sir, I beg to present the Third and Fourth Reports (Hindi and English Versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

13.04 hrs.

ELECTION TO COMMITTEE

All India Council for Technical
education

[English]

THE MINISTER OF PARLIAMENTARY
AFFAIRS (Shri Ghulam Nabi Azad): On
behalf of Shri Arjun Singh, I beg to move:

"That in Pursuance of Section 3(4) (j) of the All India Council for Technical Education Act, 1987, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the all India Council for Technical Education for the term ending on May 11, 1993, subject to the other provisions of the said Act."

MR. DEPUTY SPEAKER: The question

That in pursuance of Section 3(4) (J) of the All India Council for Technical Education Act, 1987, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the All India council for Technical Education for the term ending on May 11, 1993, subject to the other provisions of the said Act."

The motion was adopted